

15.24 hrs.

PERSONAL EXPLANATION BY MEMBER

[Translation]

SHRI BANWARI LAL PUROHIT (NAGPUR): Mr. Deputy Speaker Sir, I have a personal explanation in this regard.

Mr. Deputy Speaker Sir, in my absence, hon. Member Shri Tariq Anwar said that Banwari Lal Purohit had levelled charges of corruption on Shri Gopi Nath Munde. It is totally wrong ...*(Interruptions)** I have not levelled any charge.

MR. DEPUTY SPEAKER: The word 'MITHYA' is all right. Do not use the other word. It will not go on record.

*(Interruptions)**

[English]

MR. DEPUTY SPEAKER: I have called Shri Rajesh Ranjan. Please allow him to speak.

(Interruptions)

15.25 hrs.

Motion Re: Serious Situation Arising out of the Recent Development in Bihar.

[Translation]

SHRI RAJESH RANJAN 'ALIAS' PAPPU YADAV: Mr. Deputy Speaker Sir, the entire country and the House is looking towards Bihar for the last two days. We have completed 50 years of freedom and Bihar is going 50 years back from freedom. The judiciary, the legislative and the executive are in a state of unprecedented clash. First of all, I shall talk about the executive. All the Ministers, Cabinet Ministers and M.L.A.'s of Bihar with lathis and spears in their hands were raising slogans in front of the residence of the Governor. They were scolding the hon. Prime Minister of their own party in the presence of the Collector and the SSP of the Government of Bihar with swords in their hands. Till then Rashtriya Janta Dal was not formed. Janta Dal was united. It is for the first time in the history of the Country that a Minister was scolding the hon. Prime Minister of his own party and the Ministers demonstrating in front of the Governor house holding swords and spears in their hands. The entire group was standing before the judiciary under the banner of Laloo and India and giving threats of suicide and hanging. ...*(Interruptions)* The women holding swords in their hands were marching on the roads. Now why the women were going with swords?

SHRI RAM KRIPAL YADAV: The woman is the queen of Jhansi.

SHRI RAJESH RANJAN 'ALIAS' PAPPU YADAV: It is

good to be the queen of Jhansi. Shrimati Kanti Singh, it will be good if you become so, but why the women in Patna were marching holding swords in their hands? Shri U.N. Biswas would be slain? The joint director would be slain? The effigy of the Officer who was handling the case from the beginning till the end was burnt in front of the CBI officer. Now let us have a look at the judiciary and the legislative. The situation is that the executive is bound to abide by the legislature. The executive is not ready to abide by the instructions of the judiciary. There, the D.G., the Collector and the S.S.P. are not ready to listen to anyone except the Chief Minister. The executive does not accept what the judiciary says. The Lal Sena committed the Muresa episode in the Legislative Assembly. When the press demanded a statement from Speaker of the Legislative Assembly, in this regard and enquired about the kind of force that was pressed into service in the Assembly, the Speaker said that it was his jurisdiction to use the force of his choice. The Press was advised not to talk about it. He said that he would use the services of the force which provided them the security whose force was that? That force belongs to an hon. Member of the Legislative Council who is the brother-in-law of the Chief Minister ...*(Interruptions)** The photograph has also appeared in the electronic media ...*(Interruptions)*

MR. DEPUTY SPEAKER: I am talking about you only ...*(Interruptions)*

MR. DEPUTY SPEAKER: Expunge this name from the record.

SHRI RAJESH RANJAN 'ALIAS' PAPPU YADAV: I am not levelling allegations against anyone. Whatever he said in the electronic media, I am mentioning here ...*(Interruptions)* I am not mentioning anyone's name. I was saying that the Red Brigade was being led by the brother-in-law of Shri Laloo Yadav, who was not a Member of that House but of the Legislative Council. Now who is leading the Legislative? ...*(Interruptions)*

The judiciary was being led by the Laloo and India and the executive was being led by all the Ministers with swords and spears in their hands ...*(Interruptions)*

MR. DEPUTY SPEAKER: It is half past three now the private members business will start now. You may please continue on Monday...

(interruptions)

[English]

SHRI A.C. JOS: No purpose would be served by this discussion because the Chief Minister of Bihar has resigned. ...*(Interruptions)*

SHRI RAMESH CHENNITHALA (KOTTAYAM): Sir, the Chief Minister of Bihar has resigned and there is no need to discuss this. ...*(Interruptions)*

*Not Recorded.

*Not Recorded.

SHRI A.C. JOS: I request Shri Vajpayee to withdraw this motion. ...*(Interruptions)*

SHRI RAMESH CHENNITHALA: Sir, there is no need to discuss this because the Chief Minister of Bihar has resigned. It was reported by the UNI.

MR. DEPUTY-SPEAKER: I am not concerned with what has happened.

(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: Now the House will take up private member's business. Say something on it if you wish so.

(Interruptions)

SHRI RAJESH RANJAN 'ALIAS' PAPPU YADAV: When shall I speak?

MR. DEPUTY SPEAKER: You please speak on Monday.

(Interruptions)

15.32 hrs.

[Translation]

Forest (Conservation) Amendment Bill*

(Amendment of Section 2)

SHRI MAHABIR LAL BISHWAKARMA (HAZARIBAGH): I beg to move for leave to introduce a Bill further to amend the Forest Conservation Act 1980.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Forest Conservation Act, 1980."

The motion was adopted.

[Translation]

SHRI MAHABIR LAL BISHWAKARMA (HAZARIBAGH): I introduce the Bill.

15.33 1/2 hrs.

[Translation]

Constitution (Amendment) Bill*

(Amendment of Article 217)

SHRI MAHABIR LAL BISHWAKARMA (HAZARIBAGH): I beg to move for leave to introduce a bill further to amend

the constitution of India.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

[Translation]

SHRI MAHABIR LAL BISHWAKARMA: I introduce the Bill.

15.34 hrs.

[English]

The Compulsory Sterilisation Bill*

SHRI RAMESHWAR PATIDAR (KHARGONE): Sir, I beg to move for leave to introduce a Bill to provide for compulsory sterilisation for promoting small family norm and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for compulsory sterilisation for promoting small family norm and for matters connected therewith."

The motion was adopted.

SHRI RAMESHWAR PATIDAR: I introduce the Bill.

15.34 1/2 hrs.

[English]

Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Bill (Amendment of the Schedule)*

SHRI SATYA PAL JAIN (CHANDIGARH): Sir, I beg to move for leave to introduce a Bill to amend Punjab Municipal Corporation Law (Extension to Chandigarh) Act, 1994.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend Punjab Municipal Corporation Law (Extension to Chandigarh) Act, 1994."

The motion was adopted.

SHRI SATYA PAL JAIN: I introduce the Bill.

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